

**Cont.Cas(C). No. 18 of 2013**

**30-4-2014**

**HON'BLE THE CHIEF JUSTICE,  
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

Mr. HS Thangkiew, Sr. Advocate, assisted by Mr. P.Nongbri, Advocate, present for the petitioner.

Mrs. T.Yangi, Advocate, present for the respondents.

Respondent No. 2 is present in person.

An affidavit has been filed by respondent No. 2 intimating the Court regarding the steps taken in compliance of the order dated 11-12-2012 passed in WP(C) No. 214 (SH) of 2012 which is said to have been affirmed, and SLP is reported to have been dismissed on 19-11-2013.

Learned counsel for the respondents submitted that respondent No. 1 has retired from service on 31-3-2014. It is further submitted that the matter for promotion of petitioner to the post of Commissioner Central Excise and Customs is lying with the Appointment Cabinet Committee (ACC).

In the above circumstances, 6(six) weeks' time is allowed to file a supplementary affidavit regarding compliance of the Court's order mentioned above. After such compliance is made and the affidavit is filed, the personal presence of respondent No. 1 and 2 shall be treated to have been exempted, for the next date.

List after 6(six) weeks.

(Hon'ble Mr Justice TNK Singh)  
JUDGE

(Prafulla C.Pant)  
CHIEF JUSTICE

S.Rynjah

**MC(WA). No. 28 of 2014**

**30-4-2014**

**HON'BLE THE CHIEF JUSTICE,  
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

List before another bench of which one of us  
(Hon'ble Mr. Justice TNK Singh) is not a member, in the  
next week.

(Hon'ble Mr Justice TNK Singh)  
JUDGE

CHIEF JUSTICE

S.Rynjah

**MC(WA). No. 29 of 2014**

**30-4-2014**

**HON'BLE THE CHIEF JUSTICE,  
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

Mr. A. Khan, Advocate, present for the applicant.

Mr. S.Chakravarty, Advocate, present for the respondents.

Heard.

By means of this application, the appellant/applicant has sought condonation of delay in filing the appeal against the judgment and order dated 13-2-2014 passed in WP(C) No. 208 of 2013 by learned Single Judge of this Court.

Forty-five days delay in filing the appeal is sufficiently explained in the application supported by an affidavit.

The delay condonation is allowed. Delay is condoned. Misc. Case No. 29 of 2014 stands disposed of.

(Hon'ble Mr Justice TNK Singh)  
JUDGE

CHIEF JUSTICE

S.Rynjah

**MC(WA). No. 371 of 2011**

**30-4-2014**

**HON'BLE THE CHIEF JUSTICE,  
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

Mr. BK Deb Roy, Advocate, present for the applicant.

Mr. H.Kharmih, GA, present for the respondents.

Heard.

By means of this application, the applicant has sought condonation of delay in filing the writ appeal against the judgment and order dated 14-5-2008 passed in WP(C) No. 144 (SH) 2004.

There is delay of 1237 days in filing the writ appeal (i.e. more than 3 years). The explanation for delay given in the application supported by an affidavit is not convincing. The ground mentioned in the delay condonation application is denied on behalf of the respondents in their counter affidavit.

Having heard learned counsel for the parties and after going through the papers on record, we are not satisfied with the explanation given in the application for condonation of delay.

Therefore, the delay condonation is rejected. Misc. Case No. 371 of 2011 stands disposed of.

(Hon'ble Mr Justice TNK Singh)  
JUDGE

(Prafulla C.Pant)  
CHIEF JUSTICE

S.Rynjah

**WA. No. 1 of 2014**

**30-4-2014**

**HON'BLE THE CHIEF JUSTICE,  
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

Adjourned at the request of Mr. SA Sheikh, learned  
counsel for the appellants.

List on 14-5-2014.

(Hon'ble Mr Justice TNK Singh)  
JUDGE

CHIEF JUSTICE

S.Rynjah

**WA. No. 6 of 2013**

**30-4-2014**

**HON'BLE THE CHIEF JUSTICE,  
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

Mr. BP Todi, Addl. AG, present for the appellants.

Mr. K.Paul, Advocate, present for the respondent.

Learned counsel for the appellants prays for and is allowed to file the amendment application to correct the array of parties.

List after 2(two) weeks.

(Hon'ble Mr Justice TNK Singh)  
JUDGE

CHIEF JUSTICE

S.Rynjah

**WA. No. 31 of 2011**

**30-4-2014**

**HON'BLE THE CHIEF JUSTICE,  
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

Adjourned at the request of Mr. K. Paul, learned  
counsel for the respondents.

List after 2(two) weeks.

(Hon'ble Mr Justice TNK Singh)  
JUDGE

CHIEF JUSTICE

S.Rynjah

**WA. No. 35 of 2012**

**30-4-2014**

**HON'BLE THE CHIEF JUSTICE,  
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

List along with WA. No. 6 of 2013.

(Hon'ble Mr Justice TNK Singh)  
JUDGE

CHIEF JUSTICE

S.Rynjah



**WA. No. 36 of 2012**

**30-4-2014**

**HON'BLE THE CHIEF JUSTICE,  
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

List along with WA. No. 6 of 2013.

(Hon'ble Mr Justice TNK Singh)  
JUDGE

CHIEF JUSTICE

S.Rynjah

**WA. No. 50 of 2011**

**30-4-2014**

**HON'BLE THE CHIEF JUSTICE,  
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

In view of the order of the date passed in Misc. Case. No. 371 of 2011, this WA No. 50 of 2011 is liable to be dismissed summarily as barred by time.

Accordingly, this WA No. 50 of 2011 is summarily dismissed as barred by limitation.

(Hon'ble Mr Justice TNK Singh)  
JUDGE

CHIEF JUSTICE

S.Rynjah

**WA. No. 55 of 2010**

**30-4-2014**

**HON'BLE THE CHIEF JUSTICE,  
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

Mr.SC Shyam, Sr. Advocate, present for the appellants.

Mrs. PDB Baruah, Advocate, present for the respondent.

Learned counsel for the appellants states that he wants to file the amendment application to correct the array of parties.

List after 3(three) weeks.

(Hon'ble Mr Justice TNK Singh)  
JUDGE

CHIEF JUSTICE

S.Rynjah

WA. No. of 2014

30-4-2014

**HON'BLE THE CHIEF JUSTICE,  
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

Mr. A.Khan, Advocate, present for the applicant.

Mr. S. Chakravarty, Advocate, present for the respondents.

Heard.

This writ appeal is directed against the judgment and order dated 13-2-2014 passed by learned Single Judge in WP(C) No. 208 of 2013.

Delay in filing the appeal has been condoned vide order of the date passed in MC(WA) No. 29 of 2014.

Admit the appeal.

List this writ appeal for hearing on 26-5-2014.

(Hon'ble Mr Justice TNK Singh)  
JUDGE

CHIEF JUSTICE

S.Rynjah

**WP(C). No. 38 of 2013**

**30-4-2014**

**HON'BLE THE CHIEF JUSTICE,  
and HON'BLE MR. JUSTICE T.NANDAKUMAR SINGH**

Mr. R.Majaw, Advocate, present for the petitioner.

Mr. R.Gurung, GA, present for the respondents.

Learned counsel for the respondents No. 1 and 2 prays for and is allowed 3(three) weeks' time to file the counter affidavit.

Issue notice to respondents No. 3, 4, 5, 6 and 7.

List after 3(three) weeks.

(Hon'ble Mr Justice TNK Singh)  
JUDGE

CHIEF JUSTICE

S.Rynjah

